

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

**OA/310/00002/2018, OA/310/00003/2018, OA/310/00004/2018,
OA/310/00005/2018, OA/310/00006/2018 & OA/310/00007/2018,
Dated Monday the 18th day of June Two Thousand Eighteen**

PRESENT

HON'BLE SMT. B. BHAMATHI, Member (A)

1.T.Kanagaraj,Applicant in OA 2/2018
2.A.Jeyaraman,Applicant in OA 3/2018
3.V.Rajapandi,Applicant in OA 4/2018
4.S.Kathiresan,Applicant in OA 5/2018
5.V.Velu,Applicant in OA 6/2018
6.P.Thiruvarasu.Applicant in OA 7/2018

By Advocate M/s. T.K.Saravanan

Vs

- 1.The Union of India rep by,
The Chief Post Master General,
Tamil Nadu Circle,
Anna Salai, Chennai 600002.
- 2.The Senior Superintendent of Post Offices,
Madurai Division, Madurai 625002.
- 3.The Asst. Superintendent of Post Offices,
Melur Sub-Division,
Melur 625106.

....Respondents in OAs 2/2018 & 7/2018

By Advocate Mr. K. Ramasamy (OA 2/2018)

- 1.The Union of India rep by,
The Chief Post Master General,
Tamil Nadu Circle,
Anna Salai, Chennai 600002.
- 2.The Senior Superintendent of Post Offices,
Madurai Division, Madurai 625002.

....Respondents in OA 3/2018

By Advocate Ms. Shakila Anand

1. The Union of India rep by,
The Chief Post Master General,
Tamil Nadu Circle,
Anna Salai, Chennai 600002.
2. The Senior Superintendent of Post Offices,
Madurai Division, Madurai 625002.
3. The Inspector Posts,
Tirumangalam Sub Division,
Tirumangalam.

....Respondents in OAs 4/2018, 5/2018 & 6/2018

By Advocates Mr. S.Nagarajan (OA 4/2018)
Mr. G.Dhamodaran (OA 5/2018)
Mr. K. Ramasamy (OA 6/2018)

ORAL ORDER

(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))

Since, all the OAs are similarly situated, a common order is passed.

2. On perusal, it is seen that on 02.01.2018, the case was admitted and notice was ordered and the matter was directed to be listed before Registrar on 06.04.2018 for completion of pleadings and thereafter before Bench on 12.06.2018. On 06.04.2018, there was no representation for either counsels. On 12.06.2018 also, there was no representation for applicants and also the pleadings were not completed. Today also when the matter is taken up for hearing, there is no representation for the applicants or their counsel despite repeated calls. Therefore, it is evident that the applicants are not interested in prosecuting their case.

2. Therefore, in terms of the Rule 15(1) of the CAT (Procedure) Rules, 1987, the OAs are dismissed in default.

**(B. Bhamathi)
Member(A)
18.06.2018**

SKSI